

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1511 of 2019**

**In the matter of:**

**Rakesh Mahajan**

**....Appellant**

**Vs.**

**Akash Agarwal & Anr.**

**....Respondents**

**Present:**

**Appellant: Ms. Charu Tyagi, Advocate**

**Respondents: Mr. Avtaar Singh and Mr. Ayush Upadhyay,  
Advocates for R-1.**

**Mr. Venketesh Chaurasia, Advocate and Ms. Anjali  
Yadav, PCS for IRP.**

**O R D E R**

**31.01.2020:** Learned counsel for the Appellant submits that settlement has been arrived at between the parties and the Settlement Agreement reduced to writing on 13<sup>th</sup> January, 2020, thus the dispute has been amicably resolved and the instant appeal has turned infructuous.

In view of the statement made by learned counsel for the Appellant at Bar, the appeal is dismissed having been rendered infructuous.

**[Justice Bansi Lal Bhat]  
Member (Judicial)**

**[Justice Venugopal M.]  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

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